

- (a) whether it is a fact that Government has withdrawn the bill to include sports in the concurrent list of the Constitution;
- (b) if so, the details thereof;
- (c) the reasons for the failures of the bill;
- (d) whether Government would reconsider in future in this regard; and
- (e) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (e) The Government has decided to withdraw the Constitution (Sixty-First Amendment) Bill introduced in Rajya Sabha on 24.11.1988 proposing transfer of 'sports' from the State List to the Concurrent List of the Constitution of India.

Since the proposal involved transfer of 'Sports' from the State List to the Concurrent List, it required to be ratified by the legislature of not less than half of the States by resolution to that effect passed by those legislatures before the Bill seeking provision for such amendment is presented to the President of India for assent.

The proposal was discussed in the Conference of State Sports Ministers in September 1983 and at the All Political Parties' Meetings in 1996, 1997, 1998 and 1999. The Ministry had also written to all the Chief Ministers seeking their support, but the required support could not be obtained.

The primary reason for proposing the transfer of 'Sports' from the State List to the Concurrent List was to cater to the need of regulating the activities and functioning of National Sports Federations/Associations. As per the opinion of the Attorney General of India, the Parliament is competent to make law on the subject, under powers conferred upon it under Entry 97 of List I read with Article 248 of the Constitution of India as no State has the powers to enact laws for the efficient conduct of sporting events that involve Multi-State activities, or All India sporting events; and/or international sports activities. If at all, a need is felt at any point in time for enacting a National Sports Law, the Central Government would be competent to take it up under the Residuary Powers available under Entry 97 in the Union List of the Seventh Schedule of the Constitution of India. As regards the objective of broad-basing sports, it has been largely addressed by the recently launched Panchayat Yuva Krida aur Khel Abhiyan (PYKKA), which aims at providing all panchayats with basic sports infrastructure and access to organized competitions.

Encouraging sports in Hilly areas

†3031. SHRI SAMAN PATHAK: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether Central Government has any plan to give financial assistance to the youths from rural, backward areas and hilly areas to encourage them in sports;

(b) if so, the details thereof; and

(c) whether Central Government is contemplating about building sports infrastructure including small stadium in rural, backward areas and hilly areas such as Darjeeling, North East, Himalayan region and Uttarakhand?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) There is no specific scheme for providing financial assistance to the youth from rural, backward areas and hilly areas to encourage them in sports but all schemes of the Ministry of Youth Affairs and Sports and Sports Authority of India are open to all youth of the country including those from rural, backward areas and hilly areas.

The Government has, for the first time, introduced a centrally sponsored scheme, Panchayat Yuva Krida aur Khel Abhiyan (PYKKA) with national coverage for the promotion of basic sports infrastructure and sports competitions in all village and block panchayats of the country including rural, backward and hilly areas. The Eleventh Five Year Plan outlay for this scheme, which was launched in the financial year 2008-09, is Rs. 1500 crore. The scheme envisages to cover around 2.50 lakh village panchayats and 6,400 block panchayats (including their equivalent units) in a phased manner over a period of 10 years at an annual coverage of 10%. The scheme is implemented through the State Governments/UTs.

Cricket world cup-2011

†3032. SHRI Y.P. TRIVEDI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether there is a doubt over organizing the World Cup for cricket in 2011 to be hosted by India, Sri Lanka and Pakistan in the wake of deadly attack on Sri Lankan cricketers in Pakistan, in March, 2009;

(b) if so, Government's policy in this regard; and

(c) the likely loss resulting therefrom, if India loses the right to host it?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) As per information provided by The Board of Control for Cricket in India, the ICC World Cup-2011 will be held as per schedule and will be hosted jointly by India, Sri Lanka and Bangladesh. The matches which were earlier slated for Pakistan, have now been rescheduled to be held in India, Sri Lanka and Bangladesh.

World University Games

3033. SHRI BHARATKUMAR RAUT: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

†Original notice of the question was received in Hindi.